

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20/4/18

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/284/ (IB)/2017
NAME OF THE PETITIONER(S) : R.BALASUBRAMANIAN
NAME OF THE RESPONDENT(S) : ORANGE AQUA POLY PRODUCTS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM
	T. S. Veni dhan	Counsel for Petitioner	K C

ORDER

Counsel for petitioner present. Counsel for respondent called but was absent. Counsel for petitioner stated that the cheques given by the respondent as part payment have been dishonoured and there is no reply in this regard from the other side. Even on the last date of hearing there was no representation on behalf of the respondent. The matter is adjourned finally for submissions by both the sides. Counsel for petitioner is directed to inform the next date of hearing to the other side. Put up on 01.06.2018.

sd/r
(S VIJAYARAGHAVAN)
Member (Technical)

sd/r
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

bc